

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Contempt Case (AT) No.03 of 2021 in
Company Appeal (AT) No.238 of 2018 &
IA No.2440 of 2020

IN THE MATTER OF:

Ankit Mittal

...Appellant

Versus

Ankita Pratisthan Ltd. & Ors.

...Respondents

For Appellant:

**Shri Kausik Chatterjee and Samridhi Solanki,
Advocates**

For Respondents:

**Shri Ramji Srinivasan, Sr. Advocate with
Ms. Vanita Bhargava, Shri Ajay Bhargava,
Ms. Wamika Trehan, Ms. Shipra Choudhary and
Shri Jyoti Prakash Sahu, Advocates (R-3 to 10)
Dr. Sanjeev Gemawat, AR
Shri Dilip Desai, CA
Shri Vijay Shah, CA
Shri Deepak Shaw, CA**

ORDER
(Virtual Mode)

19.02.2021 After discussing the matter with the Counsel for both sides, we direct that the present Contempt Case and the I.A. No.2440 of 2020 be relisted as fresh case on 4th March, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md